

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

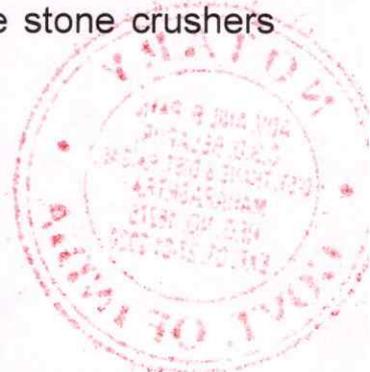
ORIGINAL APPLICATION NO. 388/2025

**AFFIDAVIT ON BEHALF OF MAHARASHTRA
POLLUTION CONTROL BOARD IN COMPLIANCE OF
ORDER DATED 04.08.2025.**

I, Prashant Madhukar Bhosale, Age- 57 working as a Sub Regional Officer, Raigad-1, having my office at Maharashtra Pollution Control Board, Raigad Bhavan, 6th floor, Sector - 11, C.B.D Belapur, Navi Mumbai do hereby solemnly affirms on behalf of respondent no. 2 as under,

1. I say and submit that, by order dated 04.08.2025, this Hon'ble Tribunal directed to file an affidavit regarding blasting in the hills specially when it leads to dangerous dust clouds spreading into the Tata Hospital premises and into nearby residential area, including sectors 30 to 35 and beyond. I say and submit that the mining permissions and blasting permissions do not fall under the preview of the M.P.C. Board.

2. I further say and submit that, M.P.C. Board has accorded Consent to Operate to the Stone Crushing units located nearby areas by stipulating certain terms and condition therein, the list of the stone crushers

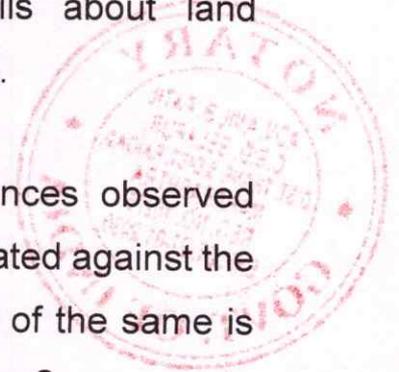


and consent details are enclosed and **marked as Annexure – 1.**

3. I further say and submit that, the Board has carried out inspection of the said stone crusher units and verified compliance of the terms and condition stipulated in consent to operate granted to these stone crushers units. During the said inspection the officials have reported various non-compliances such as –

1. You have not provided water sprinkling arrangements at the plant area. However, the water sprinkling is carried out pipes and water tanker.
2. You have not provided the wind breaking wall.
3. You have not constructed internal metallic roads for the movement of vehicles.
4. You have not produced the details of Bank Guarantee details in compliance with the earlier consent granted by the Board.
5. You have not produced details about land documents. (CIDCO NOC / 7/12).

In view of above non-compliances observed during visit, legal action has been initiated against the defaulter stone crusher units. A copy of the same is **enclosed and marked as Annexure – 2.**



4. I further say and submit that, the Respondent Board has carried out Ambient Air Quality Monitoring on 24th April 2024 to 25th April 2024 in the premises of Tata Cancer Hospital, Kharghar on the basis of telephonic complaint received from nearby resident. The Ambient Air Quality Monitoring (AAQM) report shows that all parameters are within limit. A copy of monitoring report is enclosed and marked as **Annexure – 3.**

This affidavit is filed in compliance of the order dated 04.08.2025 of the Hon'ble Green Tribunal on behalf of the Maharashtra Pollution Control Board.

Solemnly affirmed at Mumbai 11th day of September 2025.

For & on behalf of Maharashtra Pollution Control Board



(Prashant Bhosale)
Sub Regional Officer-Raigad-I

Advocate:

BEFORE ME

ANIL B. PATIL
Advocate & Notary
GOVT. OF INDIA

Shop 17 Mezzanine Floor,
Prabhat Centre, Sector 1A, C.B.D., Belapur,
Navi Mumbai-400614, Maharashtra
Mob. 9619441777
Reg. No. 16275

NOTED & REGD.

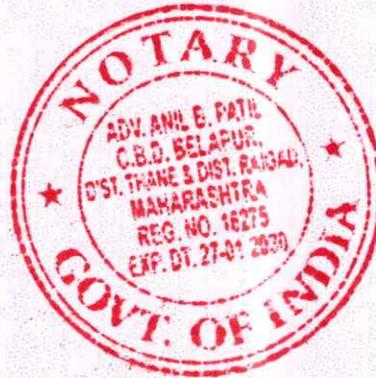
Sr. No. 463 of 2025

11 SEP 2025



Annexure- 1

Sr. No.	Stone Crusher Name & Address	Consent validity
1.	M/s. Govardhani Construction Co. Ltd., survey no. 356, Village- Owe Camp, Tal. Panvel, Dist. Raigad.	31.03.2029
2.	M/s. Hari Om Enterprises, sr. No. 356, Vill. Owe, Tal. Panvel, Dist. Raigad.	31.01.2029
3.	M/s. Salim Aslam Patel (Altaf Enterprises), S. No. 355, Vill- Owe, Tal- Panvel, Dist-Raigad.	31.03.2027
4.	M/s. Relcon Infraproject Ltd., S. No. 356, Vill-Owe, Kharghar, Tal- Panvel, Dist-Raigad.	31.12.2026
5.	M/s. Nilesh Enterprises, Sr. No.356, Vill- Owe, Tal:- Panvel, Dist:- Raigad.	30.04.2031
6.	M/s. Altaf Enterprises (Altaf Patel), Sr. No. 355, Vill- Owe, Kharghar, Tal- Panvel, Dist- Raigad- 410210.	30.06.2027
7.	M/s. Prashant Enterprises, Gut no. 356, Vill- Owe, Tal-Panvel, Dist-Raigad 410210.	31.08.2028



Annexure- 2

Sr. No.	Stone Crusher Name & Address	Action Taken
1.	M/s. Govardhani Construction Co. Ltd., survey no. 356, Village- Owe Camp, Tal. Panvel, Dist. Raigad.	Proposed Direction issued on - 17.07.2025
2.	M/s. Hari Om Enterprises, sr. No. 356, Vill. Owe, Tal. Panvel, Dist. Raigad.	Proposed Direction issued on - 17.07.2025
3.	M/s. Salim Aslam Patel (Altaf Enterprises), S. No. 355, Vill- Owe, Tal- Panvel, Dist-Raigad.	Proposed Direction issued on - 18.07.2025
4.	M/s. Relcon Infraproject Ltd., S. No. 356, Vill-Owe, Kharghar, Tal- Panvel, Dist-Raigad.	Proposed Direction issued on - 17.07.2025
5.	M/s. Nilesh Enterprises, Sr. No.356, Vill- Owe, Tal:- Panvel, Dist:- Raigad.	Proposed Direction issued on - 17.07.2025
6.	M/s. Altaf Enterprises (Altaf Patel), Sr. No. 355, Vill- Owe, Kharghar, Tal- Panvel, Dist- Raigad- 410210.	Proposed Direction issued on - 17.07.2025
7.	M/s. Prashant Enterprises, Gut no. 356, Vill- Owe, Tal-Panvel, Dist-Raigad 410210.	Proposed Direction issued on - 17.07.2025



MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - RAIGAD

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Mumbai 400 614.

"Your Service is our Duty"

MPCB/ROR/TB/PD/2025-2507170007

Date: 17/07/2025

To,
M/s. Govardhani Construction Co.,
Survey No.356, Village Owe,
Tal.-Panvel, Dist.-Raigad.

Sub: - Proposed Directions under 33 (A) the Water (Prevention & Control of Pollution) Act, 1974 and 31 (A) the Air (Prevention & Control of Pollution) Act, 1981.

Ref: -

1. Consent to Operate granted by Board valid upto 31.01.2029.
2. Visit of Board officials dtd. 16.07.2025.
3. Proposal received from SRO Raigad -I, through legal module No. Legal Action No. MPCB-LEGAL_ACTIONS- 160725013 dtd. 16.07.2025.

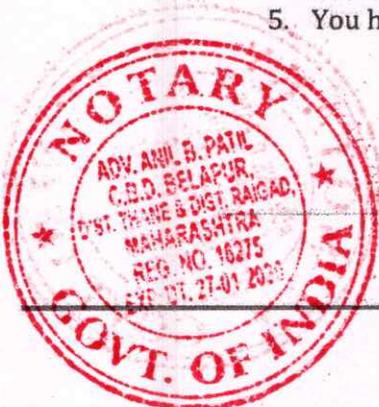
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WHEREAS, the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management, & Transboundary Movement) Rule, 2016 is applicable to the State of Maharashtra as declared in Official Gazette. AND WHEREAS, the area where your activity is situated falls under the said declared area.

AND WHEREAS, as per the above reference No-1, the Board has granted Consent to Operate with certain terms and conditions. AND WHEREAS, it was also obligatory on your part to provide adequate and suitable pollution control equipment and take adequate measures to control air & water pollution from all sources, it was obligatory on your part to operate & maintain pollution control devices & avoid nuisance to surrounding area.

AND WHEREAS, as per reference No-2 above, the Board Officer has visited your unit to check the compliance with Consent conditions. Accordingly, the non-compliance observed, and these non-compliances were reported through the legal action proposal vide above reference at Sr. No.3 which are as follows....

1. You have not provided water sprinkling arrangements at the plant area. However, the water sprinkling is carried out pipes and water tanker.
2. You have not provided the wind breaking wall.
3. You have not constructed internal metallic roads for the movement of vehicles.
4. You have not produced the details of Bank Guarantee details in compliance with the earlier consent granted by the Board.
5. You have not produced details about land documents. (CIDCO NOC/ 7/12).



AND WHEREAS, you have failed to comply with the conditions imposed in the Consent to Operate granted by the Board and guidelines issued by the Central Pollution Control Board (CPCB).

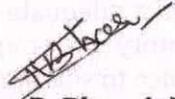
AND WHEREAS, after examination of the record of your case, the reports of the officers of the Board and after making the necessary inquiry, I am satisfied that you are willingly and knowingly violated the provisions of the Water (P & CP) Act, 1974, and Air (P & CP) Act, 1981 and causing pollution in the surrounding area.

NOW THEREFORE, in view of above stated facts and in exercise of the power conferred upon me by Board under section 31A of the Water (P & CP) Act, 1974 and the Air (P & CP) Act, 1981, following proposed directions are being issued...

1. Why stop work for stone crusher activity not be issued?
2. Why the competent authorities not be directed to disconnect the electricity and water supply of your activity on account of the above non-compliances?
3. Why further legal action not be initiated against your stone crusher activity?

You are hereby given an opportunity to respond **within 7 day's** from issuance of these directions, failing which, MPC Board will no option to initiate **stop work of the stone crusher activity** without giving any further notice in accordance with the provisions of the of the Water (P & CP) Act, 1974 and the Air (P & CP) Act, 1981, which please be noted.

For and on behalf of
Maharashtra Pollution Control Board


(Sanjay R. Bhosale)
Regional Officer, Raigad

Copy submitted for favor of information to: -

1. The Joint Director (APC), MPC Board, Mumbai.
2. The Law Officer, MPCB, Sion, Mumbai-for information.

Copy for information necessarily follow up action to-

1. The Sub Regional Officer, Raigad-I

He is directed to ensure that the said PD to be served to the unit and submits the compliance report of the direction within 3 days without fail.



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MPCB/ROR/TB/PD/2025-2507170002

Date: 17 /07/2025

To,
M/s. Hari Om Enterprises,
Gut No. 356, Vill- Owe,
Tal.-Panvel, Dist.-Raigad.

Sub: - Proposed Directions under 33 (A) the Water (Prevention & Control of Pollution) Act, 1974 and 31 (A) the Air (Prevention & Control of Pollution) Act, 1981.

Ref: -

1. Consent to Operate granted by Board valid upto 31.01.2029.
2. Visit of Board officials dtd. 16.07.2025.
3. Proposal received from SRO Raigad -I, through legal module No. Legal Action No. MPCB-LEGAL_ACTIONS- 160725016 dtd. 16.07.2025.

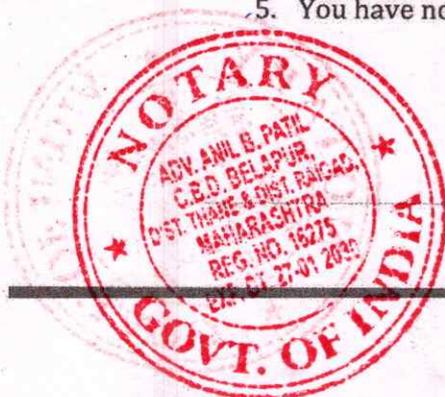
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WHEREAS, the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management, & Transboundary Movement) Rule, 2016 is applicable to the State of Maharashtra as declared in Official Gazette. **AND WHEREAS**, the area where your activity is situated falls under the said declared area.

AND WHEREAS, as per the above reference No-1, the Board has granted Consent to Operate with certain terms and conditions. **AND WHEREAS**, it was also obligatory on your part to provide adequate and suitable pollution control equipment and take adequate measures to control air & water pollution from all sources, it was obligatory on your part to operate & maintain pollution control devices & avoid nuisance to surrounding area.

AND WHEREAS, as per reference No-2 above, the Board Officer has visited your unit to check the compliance with Consent conditions. Accordingly, the non-compliance observed, and these non-compliances were reported through the legal action proposal vide above reference at Sr. No.3 which are as follows....

1. You have not provided water sprinkling arrangements at the plant area. However, the water sprinkling is carried out pipes and water tanker.
2. You have not provided the wind breaking wall.
3. You have not constructed internal metallic roads for the movement of vehicles.
4. You have not produced the details of Bank Guarantee details in compliance with the earlier consent granted by the Board.
5. You have not produced details about land documents. (CIDCO NOC/ 7/12).



AND WHEREAS, you have failed to comply with the conditions imposed in the Consent to Operate granted by the Board and guidelines issued by the Central Pollution Control Board (CPCB).

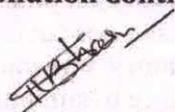
AND WHEREAS, after examination of the record of your case, the reports of the officers of the Board and after making the necessary inquiry, I am satisfied that you are willingly and knowingly violated the provisions of the Water (P & CP) Act, 1974, and Air (P & CP) Act, 1981 and causing pollution in the surrounding area.

NOW THEREFORE, in view of above stated facts and in exercise of the power conferred upon me by Board under section 31A of the Water (P & CP) Act, 1974 and the Air (P & CP) Act, 1981, following proposed directions are being issued...

1. Why stop work for stone crusher activity not be issued?
2. Why the competent authorities not be directed to disconnect the electricity and water supply of your activity on account of the above non-compliances?
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You are hereby given an opportunity to respond **within 7 day's** from issuance of these directions, failing which, MPC Board will no option to initiate **stop work of the stone crusher activity** without giving any further notice in accordance with the provisions of the of the Water (P & CP) Act, 1974 and the Air (P & CP) Act, 1981, which please be noted.

**For and on behalf of
Maharashtra Pollution Control Board**


**(Sanjay R. Bhosale)
Regional Officer, Raigad**

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2. The Law Officer, MPCB, Sion, Mumbai-for information.

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1. The Sub Regional Officer, Raigad-I

He is directed to ensure that the said PD to be served to the unit and submits the compliance report of the direction within 3 days without fail.



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MPCB/ROR/TB/PD/2025-2507180004

Date: 18/07/2025

To,
M/s. Salim Aslam Patel (Altaf Enterprises),
Sr. No. 355, Vill- Owe,
Tal.-Panvel, Dist.-Raigad.

Sub: - Proposed Directions under 33 (A) the Water (Prevention & Control of Pollution) Act, 1974 and 31 (A) the Air (Prevention & Control of Pollution) Act, 1981.

Ref: - 1. Consent to Operate granted by Board valid upto 31.03.2027.
2. Visit of Boad officials dtd. 16.07.2025.
3. Proposal received from SRO Raigad -I, through legal module No. Legal Action No. MPCB-LEGAL_ACTIONS- 231222017 dtd. 16.07.2025.

.....
WHEREAS, the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management, & Transboundary Movement) Rule, 2016 is applicable to the State of Maharashtra as declared in Official Gazette. AND WHEREAS, the area where your activity is situated falls under the said declared area.

AND WHEREAS, as per the above reference No-1, the Board has granted Consent to Operate with certain terms and conditions. **AND WHEREAS**, it was also obligatory on your part to provide adequate and suitable pollution control equipment and take adequate measures to control air & water pollution from all sources, it was obligatory on your part to operate & maintain pollution control devices & avoid nuisance to surrounding area.

AND WHEREAS, as per reference No-2 above, the Board Officer has visited your unit to check the compliance with Consent conditions. Accordingly, the non-compliance observed, and these non-compliances were reported through the legal action proposal vide above reference at Sr. No.3 which are as follows....

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Maharashtra Pollution Control Board**

(Signature)
**(Sanjay R. Bhosale)
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MPCB/ROR/TB/PD/2025-2507170003

Date: 17/07/2025

To,
M/s. Relcon Infracore Ltd,
Gut No. 356, Vill- Owe,
Tal.-Panvel, Dist.-Raigad.

Sub: - Proposed Directions under 33 (A) the Water (Prevention & Control of Pollution) Act, 1974 and 31 (A) the Air (Prevention & Control of Pollution) Act, 1981.

Ref: -

1. Consent to Operate granted by Board valid upto 31.12.2026.
2. Visit of Board officials dtd. 16.07.2025.
3. Proposal received from SRO Raigad -I, through legal module No. Legal Action No. MPCB-LEGAL_ACTIONS- 160725018 dtd. 16.07.2025.

.....

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NOW THEREFORE, in view of above stated facts and in exercise of the power conferred upon me by Board under section 31A of the Water (P & CP) Act, 1974 and the Air (P & CP) Act, 1981, following proposed directions are being issued...

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**(Sanjay R. Bhosale)
Regional Officer, Raigad**

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MPCB/ROR/TB/PD/2025-2507/70004

Date: 17/07/2025

To,
M/s. NILESH ENTERPRISES,
Gut No. 356, Vill- Owe,
Tal.-Panvel, Dist.-Raigad.

Sub: - Proposed Directions under 33 (A) the Water (Prevention & Control of Pollution) Act, 1974 and 31 (A) the Air (Prevention & Control of Pollution) Act, 1981.

Ref: -

1. Consent to Operate granted by Board valid upto 30.04.2031.
2. Visit of Board officials dtd. 16.07.2025.
3. Proposal received from SRO Raigad -I, through legal module No. Legal Action No. MPCB-LEGAL_ACTIONS- 160725024 dtd. 16.07.2025.

.....

WHEREAS, the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management, & Transboundary Movement) Rule, 2016 is applicable to the State of Maharashtra as declared in Official Gazette. AND WHEREAS, the area where your activity is situated falls under the said declared area.

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**(Sanjay R. Bhosale)
Regional Officer, Raigad**

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MPCB/ROR/TB/PD/2025-2507170005

Date: 17/07/2025

To,
M/s. ALTAF ENTERPRISES (ALTAF PATEL),
Gut No. 355, Vill- Owe,
Tal.-Panvel, Dist.-Raigad.

Sub: - Proposed Directions under 33 (A) the Water (Prevention & Control of Pollution) Act, 1974 and 31 (A) the Air (Prevention & Control of Pollution) Act, 1981.

Ref: -

1. Consent to Operate granted by Board valid upto 31.06.2027.
2. Visit of Board officials dtd. 16.07.2025.
3. Proposal received from SRO Raigad -I, through legal module No. Legal Action No. MPCB-LEGAL_ACTIONS- 160725026 dtd. 16.07.2025.

.....

WHEREAS, the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management, & Transboundary Movement) Rule, 2016 is applicable to the State of Maharashtra as declared in Official Gazette. AND WHEREAS, the area where your activity is situated falls under the said declared area.

AND WHEREAS, as per the above reference No-1, the Board has granted Consent to Operate with certain terms and conditions. AND WHEREAS, it was also obligatory on your part to provide adequate and suitable pollution control equipment and take adequate measures to control air & water pollution from all sources, it was obligatory on your part to operate & maintain pollution control devices & avoid nuisance to surrounding area.

AND WHEREAS, as per reference No-2 above, the Board Officer has visited your unit to check the compliance with Consent conditions. Accordingly, the non-compliance observed, and these non-compliances were reported through the legal action proposal vide above reference at Sr. No.3 which are as follows....

1. You have not provided water sprinkling arrangements at the plant area. However, the water sprinkling is carried out pipes and water tanker.
2. You have not provided the wind breaking wall.
3. You have not constructed internal metallic roads for the movement of vehicles.
4. You have not produced the details of Bank Guarantee details in compliance with the earlier consent granted by the Board.
5. You have not produced details about land documents. (CIDCO NOC/ 7/12).



AND WHEREAS, you have failed to comply with the conditions imposed in the Consent to Operate granted by the Board and guidelines issued by the Central Pollution Control Board (CPCB).

AND WHEREAS, after examination of the record of your case, the reports of the officers of the Board and after making the necessary inquiry, I am satisfied that you are willingly and knowingly violated the provisions of the Water (P & CP) Act, 1974, and Air (P & CP) Act, 1981 and causing pollution in the surrounding area.

NOW THEREFORE, in view of above stated facts and in exercise of the power conferred upon me by Board under section 31A of the Water (P & CP) Act, 1974 and the Air (P & CP) Act, 1981, following proposed directions are being issued...

1. Why stop work for stone crusher activity not be issued?
2. Why the competent authorities not be directed to disconnect the electricity and water supply of your activity on account of the above non-compliances?
3. Why further legal action not be initiated against your stone crusher activity?

You are hereby given an opportunity to respond **within 7 day's** from issuance of these directions, failing which, MPC Board will no option to initiate **stop work of the stone crusher activity** without giving any further notice in accordance with the provisions of the of the Water (P & CP) Act, 1974 and the Air (P & CP) Act, 1981, which please be noted.

For and on behalf of
Maharashtra Pollution Control Board

[Signature]
(Sanjay R. Bhosale)
Regional Officer, Raigad

Copy submitted for favor of information to: -

1. The Joint Director (APC), MPC Board, Mumbai.
2. The Law Officer, MPCB, Sion, Mumbai-for information.

Copy for information necessarily follow up action to-

1. The Sub Regional Officer, Raigad-I

He is directed to ensure that the said PD to be served to the unit and submits the compliance report of the direction within 3 days without fail.



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MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - RAIGAD

Tel. No. 2757 6034
Fax No. 2756 2132
Email: rorraigad@mpcb.gov.in
Visit us at: mpcb.gov.in



Raigad Bhavan, 6th Floor,
Sec-11, C.B.D. Belapur, Navi
Mumbai 400 614.

"Your Service is our Duty"

MPCB/ROR/TB/PD/2025-2507170006

Date: 17/07/2025

To,
M/s. Prashant Enterprises,
Gut No. 356, Vill- Owe,
Tal.-Panvel, Dist.-Raigad.

Sub: - Proposed Directions under 33 (A) the Water (Prevention & Control of Pollution) Act, 1974 and 31 (A) the Air (Prevention & Control of Pollution) Act, 1981.

Ref: -

1. Consent to Operate granted by Board valid upto 31.08.2028.
2. Visit of Boad officials dtd. 16.07.2025.
3. Proposal received from SRO Raigad -I, through legal module No. Legal Action No. MPCB-LEGAL_ACTIONS- 160725027 dtd. 16.07.2025.

.....

WHEREAS, the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management, & Transboundary Movement) Rule, 2016 is applicable to the State of Maharashtra as declared in Official Gazette. AND **WHEREAS**, the area where your activity is situated falls under the said declared area.

AND WHEREAS, as per the above reference No-1, the Board has granted Consent to Operate with certain terms and conditions. AND **WHEREAS**, it was also obligatory on your part to provide adequate and suitable pollution control equipment and take adequate measures to control air & water pollution from all sources, it was obligatory on your part to operate & maintain pollution control devices & avoid nuisance to surrounding area.

AND WHEREAS, as per reference No-2 above, the Board Officer has visited your unit to check the compliance with Consent conditions. Accordingly, the non-compliance observed, and these non-compliances were reported through the legal action proposal vide above reference at Sr. No.3 which are as follows....

1. You have not provided water sprinkling arrangements at the plant area. However, the water sprinkling is carried out pipes and water tanker.
2. You have not provided the wind breaking wall.
3. You have not constructed internal metallic roads for the movement of vehicles.
4. You have not produced the details of Bank Guarantee details in compliance with the earlier consent granted by the Board.
5. You have not produced details about land documents. (CIDCO NOC/ 7/12).



AND WHEREAS, you have failed to comply with the conditions imposed in the Consent to Operate granted by the Board and guidelines issued by the Central Pollution Control Board (CPCB).

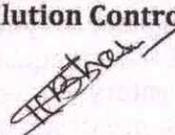
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NOW THEREFORE, in view of above stated facts and in exercise of the power conferred upon me by Board under section 31A of the Water (P & CP) Act, 1974 and the Air (P & CP) Act, 1981, following proposed directions are being issued...

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You are hereby given an opportunity to respond **within 7 day's** from issuance of these directions, failing which, MPC Board will no option to initiate **stop work of the stone crusher activity** without giving any further notice in accordance with the provisions of the of the Water (P & CP) Act, 1974 and the Air (P & CP) Act, 1981, which please be noted.

**For and on behalf of
Maharashtra Pollution Control Board**


**(Sanjay R. Bhosale)
Regional Officer, Raigad**

Copy submitted for favor of information to:-

1. The Joint Director (APC), MPC Board, Mumbai.
2. The Law Officer, MPCB, Sion, Mumbai-for information.

Copy for information necessarily follow up action to-

1. The Sub Regional Officer, Raigad-I

He is directed to ensure that the said PD to be served to the unit and submits the compliance report of the direction within 3 days without fail.



Annexure-3

 MAHARASHTRA POLLUTION CONTROL BOARD MOBILE VAN AMBIENT AIR MONITORING									
Van No: MH01:EE1537 : RAIGAD		Latitude : 19.064439			Longitude : 73.065242				
Location : TATA MEMORIAL HOSPITAL KHARGHAR		Date: 24- APRIL-2024 to 25- APRIL -2024			Report Type: Mean		Time Base: Hourly		
Date & Time	PM10 ug/m3	PM2.5 ug/m3	SO2 ug/m3	CO mg/m3	OZONE ug/m3	NO ug/m3	NO2 ug/m3	NOX PPB	Remark
4/24/2024 14:00	69.57	35.86	5.81	0.76	113.75	1.73	12.25	7.78	
4/24/2024 15:00	70.41	34.83	6.23	0.73	112.16	1.59	10.96	7.00	
4/24/2024 16:00	69.56	27.15	6.82	0.68	114.34	1.52	10.65	6.78	
4/24/2024 17:00	65.46	26.86	7.03	0.77	118.17	1.54	12.29	7.66	
4/24/2024 18:00	65.22	27.43	6.53	0.66	115.83	1.59	16.31	9.79	
4/24/2024 19:00	68.84	32.99	5.83	0.73	95.65	1.55	26.49	15.09	
4/24/2024 20:00	86.20	29.83	6.10	0.66	63.94	1.59	42.36	23.40	
4/24/2024 21:00	100.99	31.93	5.87	0.71	44.21	1.65	56.63	30.91	
4/24/2024 22:00	123.02	52.42	5.62	0.78	65.90	1.57	23.15	13.36	
4/24/2024 23:00	105.56	46.24	5.75	0.80	70.73	1.54	13.53	8.30	
4/25/2024 0:00	90.90	39.42	5.29	0.61	66.34	1.50	15.27	9.18	
4/25/2024 1:00	73.84	33.35	5.81	0.67	51.41	1.21	18.77	10.77	
4/25/2024 2:00	75.87	34.66	5.46	0.66	37.99	1.26	26.52	14.86	
4/25/2024 3:00	71.82	37.28	6.14	0.61	39.01	1.23	28.45	15.86	
4/25/2024 4:00	75.61	29.69	6.02	0.66	57.48	1.22	15.27	8.95	
4/25/2024 5:00	65.70	29.07	6.37	0.69	72.93	1.21	8.58	5.46	
4/25/2024 6:00	64.89	31.53	6.22	0.74	80.52	1.20	8.26	5.27	
4/25/2024 7:00	52.54	28.31	5.62	0.75	70.16	1.23	11.51	7.00	
4/25/2024 8:00	60.19	23.92	5.88	0.59	72.88	1.40	13.36	8.11	
4/25/2024 9:00	59.08	29.49	6.77	0.74	77.74	1.58	12.97	8.04	
4/25/2024 10:00	52.49	29.91	5.81	0.59	81.82	1.81	16.87	10.27	
4/25/2024 11:00	53.55	33.43	7.44	0.67	93.01	1.61	16.60	9.95	
4/25/2024 12:00	69.48	25.89	7.61	0.68	105.48	1.31	12.87	7.77	
4/25/2024 13:00	74.66	29.87	8.07	0.51	111.72	1.27	12.68	7.64	
Min	52.49	23.92	5.29	0.51	37.99	1.20	8.26	5.27	
Date & Time	4/25/2024 10:00	4/25/2024 8:00	4/25/2024 0:00	4/25/2024 13:00	4/25/2024 2:00	4/25/2024 6:00	4/25/2024 6:00	4/25/2024 6:00	
Max	123.02	52.42	8.07	0.80	118.17	1.81	56.63	30.91	
Date & Time	4/24/2024 22:00	4/24/2024 22:00	4/25/2024 13:00	4/24/2024 23:00	4/24/2024 17:00	4/25/2024 10:00	4/24/2024 21:00	4/24/2024 21:00	
AVG	73.56	32.58	6.25	0.68	80.55	1.35	13.44	10.80	
Standard Limit	100	60	80	2	100		80		
ACI	74	54	8	24	81		33		



Sampling Done By :
ENVEA INDIA PRIVATE LIMITED.



 MAHARASHTRA POLLUTION CONTROL BOARD MOBILE VAN AMBIENT AIR MONITORING						
Van No: MH01:EE1537 : RAIGAD		Latitude : 19.06		Longitude : 73.07		
Location :		TATA MEMORIAL HOSPITAL KHARGHAR				
Date:		24- APRIL -2024 to 25- APRIL -2024			Time Base:	Hourly
Date & Time	Benzene ug/m3	Toluene ug/m3	Ethylbenzene ug/m3	M+P Xylene ug/m3	Oxylene ug/m3	Remark
4/24/2024 14:00	0.85	21.24	3.61	2.19	2.01	
4/24/2024 15:00	0.90	21.42	3.82	2.00	1.93	
4/24/2024 16:00	0.38	5.25	0.97	0.58	0.55	
4/24/2024 17:00	0.77	1.58	0.38	0.79	0.48	
4/24/2024 18:00	0.85	2.15	0.40	0.90	0.57	
4/24/2024 19:00	1.75	7.42	1.22	4.33	1.59	
4/24/2024 20:00	3.87	13.64	2.30	9.51	3.62	
4/24/2024 21:00	7.06	26.02	5.16	19.45	7.80	
4/24/2024 22:00	4.52	17.90	4.68	12.63	4.92	
4/24/2024 23:00	1.23	3.39	0.69	1.94	0.82	
4/25/2024 0:00	0.86	1.80	0.37	1.04	0.49	
4/25/2024 1:00	0.77	1.74	0.32	0.93	0.46	
4/25/2024 2:00	0.96	2.19	0.41	1.02	0.46	
4/25/2024 3:00	1.25	4.29	0.69	1.86	0.75	
4/25/2024 4:00	1.25	4.28	0.67	1.95	0.78	
4/25/2024 5:00	0.69	0.86	0.17	0.37	0.17	
4/25/2024 6:00	0.57	0.75	0.15	0.30	0.18	
4/25/2024 7:00	0.83	1.15	0.22	0.53	0.27	
4/25/2024 8:00	1.14	1.95	0.40	1.00	0.48	
4/25/2024 9:00	1.37	1.98	0.53	1.06	0.50	
4/25/2024 10:00	1.17	1.92	0.36	0.97	0.47	
4/25/2024 11:00	2.03	4.45	0.76	2.18	1.00	
4/25/2024 12:00	1.25	2.56	0.47	1.08	0.57	
4/25/2024 13:00	1.25	2.64	0.47	0.99	0.54	
Min	0.38	0.75	0.15	0.30	0.17	
Date & Time	4/24/2024 16:00	4/25/2024 6:00	4/25/2024 6:00	4/25/2024 6:00	4/25/2024 5:00	
Max	7.06	26.02	5.16	19.45	7.80	
Date & Time	4/24/2024 21:00	4/24/2024 21:00	4/24/2024 21:00	4/24/2024 21:00	4/24/2024 21:00	
AVG	1.57	6.36	1.22	2.90	1.31	
Standard Limit	5					



Sampling Done By :
ENVEA INDIA PRIVATE LIMITED.

 MAHARASHTRA POLLUTION CONTROL BOARD MOBILE VAN AMBIENT AIR MONITORING							
Van No: MH01:EE1537 : RAIGAD			Latitude : 19.064439		Longitude : 73.065242		
Location		TATA MEMORIAL HOSPITAL KHARGH			Report Type:		Mean
Date:		24- APRIL -2024 to 25- APRIL -2024			Time Base:		Hourly
Date & Time	TEMPERATURE °C	RH %	Solar Rad W/M ²	WB m/s	WD degree	Rain mm	Remark
4/24/2024 14:00	38.38	35.81	693.3	1.35	112.64	0.00	
4/24/2024 15:00	39.12	33.06	593.4	1.24	148.43	0.00	
4/24/2024 16:00	39.37	32.38	438.5	0.87	174.26	0.00	
4/24/2024 17:00	39.28	33.20	249.0	0.88	152.56	0.00	
4/24/2024 18:00	38.64	34.21	62.1	1.06	115.04	0.00	
4/24/2024 19:00	37.23	36.05	0.0	1.02	95.62	0.00	
4/24/2024 20:00	35.85	38.44	0.0	0.71	78.18	0.00	
4/24/2024 21:00	34.86	41.54	0.0	0.74	4.18	0.00	
4/24/2024 22:00	33.68	46.06	0.0	1.77	317.98	0.00	
4/24/2024 23:00	32.54	46.68	0.0	1.32	7.46	0.00	
4/25/2024 0:00	31.69	47.50	0.0	0.15	306.15	0.00	
4/25/2024 1:00	30.80	51.89	0.0	0.73	169.13	0.00	
4/25/2024 2:00	30.45	52.79	0.0	0.14	118.64	0.00	
4/25/2024 3:00	30.85	50.28	0.0	0.18	62.33	0.00	
4/25/2024 4:00	30.38	52.74	0.0	3.27	260.12	0.00	
4/25/2024 5:00	29.79	54.86	0.0	3.58	273.65	0.00	
4/25/2024 6:00	29.73	53.65	0.0	1.16	15.79	0.00	
4/25/2024 7:00	29.58	54.38	0.6	0.80	25.12	0.00	
4/25/2024 8:00	30.32	51.42	109.2	0.81	312.14	0.00	
4/25/2024 9:00	31.80	47.69	299.0	0.71	358.18	0.00	
4/25/2024 10:00	33.97	43.80	495.0	1.23	111.38	0.00	
4/25/2024 11:00	36.41	39.10	546.6	1.07	101.06	0.00	
4/25/2024 12:00	38.20	35.20	714.8	1.05	106.79	0.00	
4/25/2024 13:00	39.63	31.56	741.3	0.88	111.43	0.00	
Min	29.58	32.38	0.00	0.14	4.18	0.00	
Date & Time	4/25/2024 7:00	4/24/2024 16:00	4/24/2024 19:00	4/25/2024 2:00	4/24/2024 21:00	4/24/2024 14:00	
Max	39.37	54.86	714.80	3.58	358.18	0.00	
Date & Time	4/24/2024 16:00	4/25/2024 5:00	4/25/2024 12:00	4/25/2024 5:00	4/25/2024 9:00	4/24/2024 14:00	
AVG	34.04	44.03	182.67	1.12	148.99	0.00	



Sampling Done By :
ENVEA INDIA PRIVATE LIMITED.